

IN THE HIGH COURT OF JHARKHAND AT RANCHI

B. A. No. 5743 of 2020

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Nitay Das ... .. Petitioner

Versus

The State of Jharkhand ... .. Opposite Party

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**CORAM : HON'BLE MR. JUSTICE RONGON MUKHOPADHYAY**

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For the Petitioner : Mr. Rahul Ranjan, Advocate

For the Opposite Party : Mr. Shailendra Kumar Tiwari, Special P.P.

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2/10.09.2020 Heard the parties.

So far as defect no. 4 & 5 (e) are concerned, learned counsel for the petitioner undertakes to remove the same, once the situation normalises. As regards, defect no. 9 (i) to 9 (iv) are concerned, the same are ignored.

The petitioner is an accused in connection with Deoghar Cyber P.S. Case No. 33 of 2020.

It has been alleged that the petitioner has been apprehended for being involved in cyber crime. Several incriminating articles were recovered from the possession of the petitioner. It appears that some of the similarly situated co-accused persons have been granted bail by this court in B. A. Nos. 5666 of 2020 and 5708 of 2020.

Learned counsel for the petitioner submits that the petitioner does not have any criminal antecedent. It appears that the petitioner is in custody since 03.06.2020.

On consideration of the aforesaid facts, the petitioner above named is directed to be released on bail on furnishing bail bond of Rs. 10,000/- (Ten Thousand) with two sureties of the like amount each, to the satisfaction of learned C.J.M., Deoghar in connection with Deoghar Cyber P.S. Case No. 33 of 2020, subject to the condition that one of the bailors should be a close relative of the petitioner.

(Rongon Mukhopadhyay, J)